

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-658/ND/2020

IN THE MATTER OF:

M/s. Zebronics India Private Limited

....Applicant

Vs.

Times Internet Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 13.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Gaurav Kumar, Adv.

For the Respondent : Ms. Sonam Sharma, Ms. Riddhi Jain, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Operational Creditor is present and submitted that they have filed their rejoinder to the reply filed by the Corporate Debtor. However, it is not reflected on the e-portal. Ld. Counsel for the Operational Creditor is directed to approach the Registry and cure the defects, if any, so that their rejoinder is reflected on the e-portal. List the matter on **13.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)